

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1295/2021

This the 23rd day of March, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Mohd Ayoub War, Age 29 years, S/o Late Ab. Khaliq War, R/o Qazipora
Bandipora.

.....Applicant

(Advocate:- Mr. Bhat Fayaz Ahmad)

Versus

1. State of Jammu & Kashmir through Commissioner/Secretary to Govt. Technical Education Department Civil Sectt. Srinagar/Jammu.
2. Director General Youth Services and Sports, J&K Govt. Srinagar/Jammu.
3. Service Select Board through its Chairman Srinagar, Jammu.
4. Mohd. Qasim Rather, S/o Mohammad Akbar Rather, R/o Mattipora, Pattan

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

ORDER

[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to treat this T.A. as representation of the applicant and take a decision on the same within a stipulated time frame.

2. We have heard Mr. Bhat Fayaz Ahmad, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the record.

3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the T.A. with direction to the respondents to treat this T.A. as representation



preferred by the applicant and take a decision on the same by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of two months from the date of receipt of certified copy of this order.



4. It is made clear that we have not entered into the merits of the case.
5. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)
Arun

(RAKESH SAGAR JAIN)
MEMBER (J)